

GENERAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 15SEP 1994

Miscellaneous Appln.No.384 & 385/94

in

APPLICATION NUMBER: 486 of 1993.

APPLICANTS:

Sri.Tholasirama v/s. Chief Supdt.Central Telegraph Office,
To. Bangalore and Others.

1. Dr.M.S.Nagaraja, Advocate,
No.11, Second Floor, I-Gross,
Sujatha Complex, Gandhinagar,
Bangalore-560009.
2. Sri.M.Vasudeva Rao,
Addl.CG.S.C.High Court Bldg,
Bangalore 560001.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 31st August, 1994.

Issued on

15/9/94 P

of

for

Sc Shaukat
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

Sri. Tholasirama, v/s. Chief Supdt. Central Telegraph Office
M.A. NO. 384 & 385/94 ⁸⁻ in OA 486/93.

Date

Office Notes

Orders of Tribunal

(PKS) re 1 (FVR) OA

21.8.1994.

Heard Counsel. Time
for Compliance is extended
by two more months. No
further extension.

Sdt

Sdt

VC.

TRUE COPY

S. Shankar
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore



CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 24-1-94

APPLICATION NO(s) 486/93 31 JAN 1994

APPLICANTS: Thokas: Ram RESPONDENTS: Chief Superdt., Central
Telegraph Office &
other.
TO.

- 1) Dr. M. S. Nagaraj, Advocate
No. 35, 2nd floor, (Above Swagath Hotel)
1 Main Road, Grandhingi, Bangalore.
- 2) The Chief Superintendent,
Central Telegraph Office,
Bangalore.
- 3) Sri M.S. Padmarajaiah, #
Standing Counsel for Central Govt.
High Court Bldg., Bangalore.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 5-1-94.

Issued on
2/2/94

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for
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 486 OF 1993

WEDNESDAY THIS THE 5TH DAY OF JANUARY, 1994.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. V. Ramakrishnan, ... Member (A)

Tholasi Rama,
Aged 32 years, S/o Sri Bodka Naik,
64, 1st 'C' Main, Vijayanagar,
II Stage, Bangalore-560 040. Applicant

(By Advocate Dr. M.S. Nagaraja)

v.

1. The Chief Superintendent,
Central Telegraph Office,
Bangalore-560 001.
2. The Director,
Telecommunication,
Bangalore Telecommunication District,
Bangalore-560 009.
3. Union of India,
represented by Secretary to
Government, Ministry of Communication,
New Delhi. Respondents.

(By Standing Counsel Shri M.S. Padmarajaiah)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

Having heard both sides, we think it appropriate to direct the applicant herein to prefer a revision petition, a remedy that is open to him under Rule 29 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965. We may in passing point out that the revision petition under Rule 29(3) has to be disposed off as it were an appeal, with the result whoever decides or disposes off the revision petition will have to consider and deal with all the points raised in the memorandum of revision and record thereafter an objective conclusion. Under the circumstances, we think it appropriate to direct the applicant to prefer a revision petition as aforesaid and to



state further that if such a revision petition is preferred within one month from the date of receipt of a copy of this order by the applicant, the revisional authority will dispose off the same within 3 months thereafter by means of an appropriate order which should be vocal or speaking.

We make it clear that this order is strictly confined to the facts and circumstances of the case.

Pending disposal of the anticipatory revision petitions, the recovery ordered by the department which has been stayed by this Tribunal shall continue. If no revision petition is filed as directed supra, the benefit of stay order shall cease to be operative in such a situation.

Sd-

MEMBER(A)

Sd-

VICE-CHAIRMAN.

np/

TRUE COPY

Sc. Secretary

SECRETARY OFFICER

GENERAL SECRETARY OF THE TRIBUNAL

GENERAL SECRETARY

GENERAL SECRETARY

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Misc. Apps. No. 259 and 260/94

Dated:- 7 JUL 1994

IN

APPLICATION NUMBER:

486 of 93.

APPLICANTS:

Tholasirama
T.O.

RESPONDENTS:

of. Chief Dep't. Central Telegraph Office,
Bangalore and others.

- ①. Dr. M. S. Nagarja, Advocate, No. 11, Second floor,
Jet Cross, Sujata Complex, Gandhi Nagar,
Bangalore-9.
- ②. The Chief General Manager,
Karnataka Telecom Region,
No. 1, Old Madras Road,
Ulsoor, Bangalore.
- ③. Sri M. S. Padmarajiah,
Sr. C.G.S.C, High Court Bldg,
Bangalore-1

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 27.06.94

Issued on
8/7/94

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9/c

for

SC Sananay
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

In the Central Administrative Tribunal
 Bangalore Bench
 Bangalore

-7-

Application No.... 04486/93 of 1993

ORDER SHEET (contd)

Tholasi Rama vs Chief Secydt. Central Telegraphs Office, Bangalore

| Date | Office Notes | Orders of Tribunal |
|------|--------------|---|
| | | 2 ms le |
| | | VR(MA)/ANR(MS) 27/6/94 Orders on MA 259/94 |
| | | condoning the delay in making the MA for extension of time, time is extended to dispose of the revision petition, before 31st July 1994. |
| | | 17 sd - |
| | | m(j) TRUE COPY m(A). |
| | | Se Somanav SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE |